

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 21.07.2011

The Meeting No. 16/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.07.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. J.D.Giri, Nominee, AEPC	AEPC
6	Sh. Pradip Kumar, F.T.D.O	DGFT

MEETING NUMBER : 16/84-ALC3/2011 **MEETING DATE** : 21.07.2011

1	Case No.:2/2/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Deferred
	HQ File :01/84/050/00002/AM12/	RLA File :05/23/040/00373/AM11/	Lic.No/Date:0510287365 01.04.2011	Defer Date:18.08.2011

Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.:1/11/84-ALC3/2011	Party Name:H.P.COTTON TEXTILE MILLS LTD.	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Approved
HQ File :01/84/050/00066/AM12/	RLA File :05/23/040/00082/AM12/	Lic.No/Date:0510292520 02.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Cotton thread combed gassed mercerised 100% cotton	30000 Kgs	100% raw cotton	36600 Kgs. {@1.22 kg/kg of material content in the export product (Taking cue from SION, J-27)}
			Lubricant for textile	600 Kgs(@ 1.02 kg/kg of material content in the export product)
			Caustic Soda flakes	1200 Kgs (@ 1.04 kg/kg of material content in the export product)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/11/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Approved
HQ File :01/84/050/00067/AM12/	RLA File :05/24/040/00075/AM12/	Lic.No/Date:0510292678 07.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Girls skirts made out of 51% cotton 37% polyester 12% metal jacquard yarn dyed woven fabric, GSM-200+/-10% with 100% polyester solid dyed woven fabric GSM-64+/-10% & 100% polyester knit solid dyed fabric, GSM-40+/-10% lining (Style NO. 870266/866424)	7160 Pcs	51% cotton 37% polyester 12% metal jacquard yarn dyed woven fabric, GSM-200+/-10%	5665 Sq mtrs.
			100% polyester solid dyed woven fabric GSM-64+/-10%	4362 Sq mtrs.
			100% polyester knit solid dyed fabric, GSM-40+/-10%	2341 Sq mtrs.
2	Girls dress made out 51% cotton 37% polyester 12% metal jacquard yarn dyed woven fabric,	9840 Pcs	51% cotton 37% polyester 12% metal jacquard yarn dyed woven fabric, GSM-	12950 Sq mtrs.

	GSM-200+/-10% with 100% polyester solid dyed woven fabric GSM-64+/-10% (Style NO. 870263)		200+/-10%	
			100% polyester solid dyed woven fabric GSM-64+/-10%	10517 Sq mtrs.
3	Infant dress made out of 100% polyester yarn dyed woven fabric GSM-95+/-10% with 100% polyester knit solid dyed fabric, GSM-40+/-10% (Style NO. 868752)	6000 Pcs	100% polyester yarn dyed woven fabric GSM-95+/-10%	10982 Sq mtrs.
			100% polyester knit solid dyed fabric, GSM-40+/-10%	4726 Sq mtrs.
4	Infant top made out of 100% cotton printed woven fabric, GSM-90+/-10% (Style NO. 875511)	2650 Pcs	100% cotton printed woven fabric, GSM-90+/-10%	2528 Sq mtrs.
5	Infant dress made out of 100% polyester printed woven fabric, GSM-64+/-10% with 100% polyester knit solid dyed fabric, GSM-40+/-10% (Style NO. 868752)	11140 Pcs	100% polyester printed woven fabric, GSM-64+/-10%	9013 Sq mtrs.
			100% polyester knit solid dyed fabric, GSM-40+/-10%	15500 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:3/11/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:16/84- ALC3/2011 21.07.2011	Status: Approved	
HQ File :01/84/050/00068/AM12/	RLA File :05/23/040/00090/AM12/	Lic.No/Date:0510292752 08.06.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Cami made of 100% polyester dyed woven fabric, GSM-42+/-10% (Style NO. WW14H06)	6200 Pcs	100% polyester dyed woven fabric, GSM-42+/-10%	7750 Sq mtrs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:4/11/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:16/84- ALC3/2011 21.07.2011	Status: Deferred
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5	HQ File :01/84/050/00069/AM12/	RLA File :05/24/040/00081/AM12/	Lic.No/Date:0510292874 09.06.2011	Defer Date:18.08.2011
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details & sample in support of their proposal & technical person to explain the case. The case stands for re-listing on 18.08.2011.				

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Case No.:1/16/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Approved	
HQ File :01/84/050/00112/AM12/	RLA File :05/24/040/00125/AM12/	Lic.No/Date:0510296389 12.07.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below : -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Infant Dress made out of 100% cotton 21W corduroy printed woven fabric, GSM-148+/-10% (Style NO. 871372/887601/878043)	1150 Pcs	100% cotton 21W corduroy printed woven fabric, GSM-148+/-10%	1357 Sq mtrs.
2	Girls dress made out 100% cotton 21W corduroy printed woven fabric, GSM-148+/-10% (Style NO. 871372/887601/878043)	4195 Pcs	100% cotton 21W corduroy printed woven fabric, GSM-148+/-10%	5037 Sq mtrs.
3	Girls dress made out of 100% cotton printed twill woven fabric GSM-270+/-10% (Style NO. 880531/880589)	3040 Pcs	100% cotton printed twill woven fabric GSM-270+/-10%	3789 Sq mtrs.
4	Girls Dress made out of 100% cotton printed twill woven fabric	5857 Pcs	100% cotton printed twill woven fabric	4448 Sq mtrs.

	GSM-270+/-10% (Style NO. 880988/880421/887648)	GSM-270+/-10%	
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

7	Case No.:2/16/84-ALC3/2011	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Deferred
	HQ File :01/84/050/00113/AM12/	RLA File :04/24/040/00105/AM12/	Lic.No/Date:0410125957 13.07.2011	Defer Date:18.08.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 18.08.2011.			

8	Case No.:3/16/84-ALC3/2011	Party Name:SABPAM EXPORTS	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Deferred
	HQ File :01/84/050/00114/AM12/	RLA File :05/24/040/00134/AM12/	Lic.No/Date:0510296532 14.07.2011	Defer Date:18.08.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 18.08.2011.			

	Case No.:4/16/84-ALC3/2011	Party Name:B.L.INTERNATIONAL	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Deferred
	HQ File :01/84/050/00115/AM12/	RLA File :05/23/040/00120/AM12/	Lic.No/Date:0510296568	Defer

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 18.08.2011.

Case No.:5/16/84-ALC3/2011	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Approved
HQ File :01/84/050/00116/AM12/	RLA File :03/95/040/00293/AM12/	Lic.No/Date:0310642523 15.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have mentioned the GSM of export item 20.60 and the total GSM of hook tape (GSM-6.75) and (GSM-6.90) loop tape (width 20MM) works out 13.65. Therefore, addition 6.95 GSM is added in the weight of export item due to Hot melt adhesive glue. Thus, the total Qty. in export item of 24000 Mtrs. width 20MM would be 480 Sq mtrs. Accordingly, the total weight of Adhesive in the export item would be 3.336 Kgs. Therefore Committee felt that considering 10% wastage, the weight of Adhesive glue works out 3.67 Kgs (round figure). Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorisation issued in this case as detailed below:-

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Back to back hook & loop tape (width-20MM), GSM-20.60	24000 Mtrs.	Hook tape, width 20MM, GSM-6.75	24000 Mtrs.
			Loop tape, width 20MM, GSM-6.90	24000 Mtrs.
			Hot melt adhesive glue	3.67 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

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Case No.80	M/s William Goodacre & Sons Pvt. Ltd., Kerala
NC No.16/AM12	F.No.01/84/50/101/AM11/DES-V
Dated 21.07.2011	Re-fixation of input output norms against advance authorisation No. 1010039361 dated 07.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have pointed out some error in the earlier decision of NC. Now, firm have informed that their export item is Polyethylene door mats with crumb rubber backing and their unit of measurement is in square meter not in kilograms. The Committee felt that the total weight of export item constitutes the weight of crumb rubber and weight of polyethylene door mat & PU binder, hence separate weight of the each component alongwith composition has not been made available by the firm. In view of this Committee felt that in order to avoid any confusion/error, firm may be advised to attend the personal hearing before NC meeting alongwith complete details in its meeting to be held on 18.08.2011. The case stands deferred for re-listing on 18.08.2011.

Case No.81	M/s Ke-technical Textiles Pvt. Ltd., Kolkata
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NC No.16/AM12	F.No.01/81/50/356/AM10/DESII
Dated 21.07.2011	Ratification of input output norms against advance authorisation No. 0210134949 dated 08.12.2009.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.82	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC No.16/AM12	F.No.01/84/50/373/AM11/DES-V
Dated 21.07.2011	Request for amendment against advance authorisation No. 0510285449 dated 08.03.2011.

Decision: The Committee considered the case as per agenda alongwith other papers and decided to call the applicant firm for personal hearing before its meeting to be held on 18.08.2011 alongwith complete details & justification pertaining to their request. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.83	M/s JCT Ltd., Phagwara
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NC No.16/AM12	F.No.01/84/50/202/AM11/DES-V
Dated 21.07.2011	Re-fixation of input output norms against advance authorisation No. 3010069298 dated 03.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the revised written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/73/2009-10/Hosy. dated 07.07.2011, wherein Qty. of inputs has been calculated on the basis of Qty. of coated fabric. The Committee accordingly decided to re-fix norms against the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below: -

Export item	Import item	Qty allowed
PU Breathable Coated Nylon Textile Fabric 70D Nylon Filament/ 24SD FDY. 2.00 Lakh meters, (Width 148 to 150 Cms. GSM-87±10%.)	Nylon Filament Yarn 70D FDY.	22668 Kgs
	Binding agent (NW-200).	5752 Kgs.
	Lubricant (ST-20).	107 Kgs.
	Antistatic Agent (AS-10).	42 Kgs.
	Penetrating agent (DA-50).	30 Kgs.
	Sizing Chemical (Oil-90).	148 Kgs.
	PU resin Solution (DACE-1340).	6526 Kgs.
	PU resin Solution (DACE-2111).	6946 Kgs.
	Cross-linking agent (DACE-554).	130 Kgs.
	Cross-linking agent (DACE-575/557).	210 Kgs.
	Catalyst DACE-290/(ADT-290)	200 Kgs.
	Matting Agent (OK-412).	70 Kgs.
	Silicon oil (CT-55L).	140 Kgs.
	Water repellent Solvent. (AG 7105(WR)).	355 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.84	M/s PK Overseas, Faridabad
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NC No.16/AM12	F.No.01/84/50/375/AM11/DES-V
Dated 21.07.2011	Ratification of input output norms against advance authorisation No. 0510285790 dated 11.03.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below : -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Horse rug (saddlery items) made out of AZO free 100% polyester T600DX T600D Rib woven fabric/D ,width-58", GSM-285+/-10% and 100% poly lining, GSM-55+/-10%, 150 cm.	3057 Pcs	AZO free 100% polyester T600DX T600D Rib woven fabric/D ,width-58", GSM-285+/-10%	11775 Sq mtrs. (with 2% wastage)
			100% poly lining, GSM-55+/-10%, 150 cm.	11550 Sq mtrs. (with 2% wastage)
2	Shaddle pad (saddlery items)	6000 Pcs	100% polyester warp suede 105Dx150D, width-58", GSM-150+/-10%, 150 cm.	5733 Sq mtrs. (with 5% wastage)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.85	M/s Raghu Exports (India) Pvt. Ltd., Jalandhar
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NC No.16/AM12	F.No.01/84/162/85/AM12/DES-V
Dated 21.07.2011	Clarification regarding use of the word 'such as' in the SIONs of finished leather & articles.

Decision: The Committee considered the case as per agenda alongwith other papers and decided to call the applicant firm for personal hearing before its meeting to be held on 18.08.2011 alongwith complete details & justification pertaining to their request. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.86	M/s Superhouse Ltd., Kanpur
NC No.16/AM12	F.No.01/84/50/356/AM11/DES-V
Dated 21.07.2011	Re-fixation of input output norms against advance authorisation No. 0610020957 dated 10.02.2011.

Decision: The Committee considered the case as per agenda alongwith other papers and heard Manager of the firm, who appeared before NC alongwith Sh. Rashid Ali, Assistant Manager in the firm. They explained the case alongwith sample and paper pattern pertaining to this case. The requirement of inputs against the export item for adult and for junior was explained separately in Sq mtrs./Pc. Accordingly, Committee decided to re-fix the adhoc norms fixed earlier as detailed below:-

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Horse riding body protector for Adult –	24240 Kgs	90% polyester 10% polyurethane woven	1.83 Sq mtrs./Pc

	12000 Pcs. Content of (i) 90% polyester 10% polyurethane woven texturised dyed fabric-19990 Sq mtrs. and (ii) Rubber sheet-12218.18 Sq mtrs.		texturised dyed fabric, width 58", GSM-180+/-10%	
			Rubber sheet, width-105 Cms, length-160 Cms., thickness- 11MM	1.12 Sq mtrs./Pc
2	Horse riding body protector for Junior-19632 Pcs. Content of (i) 90% polyester10% polyurethane woven texturised dyed fabric-29984.54 Sq mtrs. and (ii) Rubber sheet-1832.27 Sq mtrs.	36319.2 Kgs	90% polyester 10% polyurethane woven texturised dyed fabric, width 58", GSM-180+/-10%	1.68 Sq mtrs./Pc
			Rubber sheet, width-105 Cms, length-160 Cms., thickness- 11MM	1.027 Sq mtrs/Pc

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.87	M/s Ashutosh Fiber Pvt. Ltd., Ahmedabad
NC No.16/AM12	F.No.01/84/50/386/AM11/DES-V
Dated 21.07.2011	Ratification of input output norms against advance authorisation No. 0810097585 dated 24.03.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below : -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	46 tex yarn containing imported 26% Mod Acrylic fibre-1.9 dtex 38 mm pw dyed green and 39% Para aramid fibre-1.7 dtex 38 mm & 35% indigenous stainless steel wire.	18000 Kgs.	Mod Acrylic fibre-1.9 dtex 38 mm pw dyed green	4869 Kgs.
			Para aramid fibre-1.7 dtex 38 mm	7304 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.88	M/s Mahameru Fashions Apparels Ltd., Chennai
NC No.16/AM12	F.No.01/84/50/59/AM11/DES-V
Dated 21.07.2011	Ratification of input output norms against advance authorisation No. 0410122799 dated 23.03.2011.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.89	M/s KBSH Exports House, New Delhi
NC No.16/AM12	F.No.01/84/50/133/AM05/DES-V
Dated 21.07.2011	Re-fixation of input output norms against advance authorisation No. 0510128519 dated 10.06.2004.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.90	M/s Orient Craft Ltd., Gurgoan
NC No.16/AM12	F.No.01/84/162/529/AM11/DES-V
Dated 21.07.2011	Ratification of input output norms against annual advance authorisation No. 0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that visit report of NC team is under. It was therefore decided to defer the case for re-listing on 18.08.2011.

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